

I / We are not a member / members
of the welfare / fund Therefore ,
stamp is not affixed herewith

V A K A L A T N A M A

The National Green Tribunal
Western Zone Bench Pune

Original Application No.154/2024 WZ

Krunal Narayan Ghare

}
Petitioner /
Applicant

VERSUS

Chief Exective Officer
Pune Zilha Parishad Pune

}
Respondent/
Opponent

I / We, Chief Executive Officer, Pune Zilla Parishad Yashvantrao Chavan Bhavan, 3rd Floor, Camp, Pune -411001 Respondent No 3.

f Poithpalsingh Nahal

Hereby appoint and authorize Ravindra's Pachundkar, Advocate, to appear, plead and to act for me / us in the above matter, and to withdraw and receive moneys here in and out of court, to pass effective receipt, to issue execution, settle or to compound the matter, to apply for an adjournment, to authorize and advocate to appear to do all things incidental to the aforesaid purpose in The National Green Tribunal.

In witness where of I / We have set my / our hand to this writing .

Dated this day of 20/08/ 2025 .

Witness
Accepted

Shri.
ADVOCATE

P. Nahal

Chief Executive Officer
- Poona Zilla Parishad

BEFORE THE NATIONAL GREEN TRIBUNAL (WEST ZONE)

Original Application No.154/2024(WZ)

IN THE MATTER OF:

KRUNAL NARAYAN GHARE

----- APPLICANT

V/s

PIMPRI CHINCHWAD MUNICIPAL CORPORATION

AND OTHERS.

----- RESPONDENTS

Application on behalf of Pune Zilla Parishad is as under

1. That in the present proceeding Zilla Parishad, Pune is Respondent No.3. The Hon'ble National Green Tribunal Western Zone Bench, Pune had sent reminder letters and the Advocate for Respondent No.3 namely, Sakshi Patil had appeared before the Hon'ble Tribunal but could not say anything with respect to merit of the case as the advocate for Respondent No.3 had to yet receive important information and documents from the Respondent No.3 to file their Affidavit in reply to the application of the applicant.
2. That the Respondent states with due respect that, due to non-filing of Affidavit in reply of this respondent resulted in disposal of application and therefore two weeks opportunity was given to this respondent for filing Affidavit in reply by way of last opportunity subject to payment of cost Rs.10,000/- to be paid in the account of NGT Bar Association(WZ) at Pune within a week, such order was passed by Hon'ble Tribunal on 05/08/2025.
3. That Pune Zilla Parishad, Pune had received the letter from The National Green Tribunal Western Zone Pune. That accordingly Zilla Parishad Pune had intimated to the 20 villages respectively for providing their current situation of precautions about how

the Pawana River is safeguarded from water pollution. The said intimation of appearing before The National Green Tribunal Western Zone, Pune was specifically brought in to notice of 20 villages to provide necessary documents and information in time, unfortunately due to technical and updation reports the Respondent No.3 could not appear and file their reply affidavits on the last date.

4. The Tribunal Western Zone, Pune had passed an order on 05 August, 2025 in which the Hon. Tribunal has imposed cost of Rs 10,000/- (Rs. Ten Thousand) on the Zilla Parishad Pune and it should be deposited with the NGT Bar Association, Western Zone Pune within a week from the date of uploading of the said order. The Respondent states that, due to the above mentioned difficulty the respondent could not file their reply affidavit on last date and therefore the Zilla Parishad is specifically requesting the Hon'ble Tribunal to cancel/voke the order dated 05th August, 2025 of depositing Rs.10,000/- to the NGT Bar Association as the Zilla Parishad, Pune had obeyed the order of the Tribunal and had intimated the respective villages to provide documents and information to file reply affidavit of this respondent before the Hon'ble Tribunal.

5. Therefore Zilla Parishad prays to the Hon'ble Tribunal that :

a) The order dated 05/08/2025 be cancelled against the Zilla Parishad, Pune of depositing Rs. 10,000/- to the NGT Bar Association as the Zilla Parishad had got the information and documents with respect to the update situations of the Pawana river and accordingly had to file their reply affidavit in time before this Hon'ble Tribunal.

Pune

Dated : 20/08/2025


Advocate for Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL, (WEST ZONE)

Original Application No.154/2024(WZ)

IN THE MATTER OF:

KRUNAL NARAYAN GHARE

----- APPLICANT

V/s

PIMPRI CHINCHWAD MUNICIPAL CORPORATION

AND OTHERS

----- RESPONDENTS

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO.3 I.E. ZILHA PARISHAD, PUNE is as under:

1. At the outset, Respondent says that the contents of the application are not true and correct. There is no need to respond to all the allegations in the application. All the allegations in the application be considered to be denied by the Respondent, unless specifically admitted by the Respondent hereinafter.
2. The application filed by the Applicant is not true and correct. The same is not legal and bonafide hence is liable to be dismissed with heavy costs.
3. WITHOUT PREJUDICE the Respondent says that this Respondent i.e. the Zilha Parishad has given directions to Block Development Officer, Panchayat Samiti Maval should be Pollution free and due to wastage water no pollution should be caused to the Pawana and therefore had asked the 20 Villages to conduct survey about which villages are included in the respective Grampanchyats, that what is the population of Grampanchayats, what is the number of total families, the number of total societies.

- Number of Sewerage Tanks, Number of Sewerage Treatment population small groups houses(Wasti) families and provision of Sewerage tanks, Public covered gutters/ Public Sewerage Tanks, Individual sewerage tanks, Villages Geographical area, Gavthan and of report for providing further funds and provisions for purchasing land for S.T.P. plant.
4. That this Respondent had asked the Grampanchayat to issue notices about not to throw/add/or give flow of wastage water in the canals or Pawana River.
 5. This Respondent says that on directions of this Respondent, the Grampanchayats had applied to PMRDA and other authorities for the substations, drainage line, S.T.P. plant to the respective Grampanchayat of 20 villages for all the work mentioned above.
 6. Without prejudice specifically the Respondent states that no wastage water of gavthan or wasti's goes into the Pawana river and for the said purpose the Gavthan separate Sewerage Tank has been made.
 7. The Respondent says that the 20 Villages under Grampanchayats are near to the Pune city and therefore the population is increasing day by day. That the yearly income of Grampanchayats is not sufficient and the expenses for Gutter line are in crores and the said expenses amount is not available with the respective Grampanchayats.
 8. The Respondent says that no wastage or sewerage water of the local residents is left out in the Pawana river. That the respective Grampanchayats have made provisions of Sewerage tanks in the Gavthan and Wasti's (small group of houses) and therefore no wastage water is left out in the Pawana river.
 9. The Respondent says that the Grampanchayats has claimed for the funds for drainage line and other amenities from the Pune Metropolitan Region Development Authority (PMRDA).
 10. The Respondent says that at present the respective Grampanchayats has made provisions for Gavthan and Wasti's and has provided Sewerage tanks and for the Community level public sewerage tank and therefore no water of this 20 villages under

this Respondent or any wastage water is left into the Pawana river or any other canal of river.

11. The Respondent specifically denies that due to this Respondent adverse impacts to the flora, fauna of the river is caused or any of its connected water bodies are river affected nor any health issues of the residents living in the vicinity has arosed. The villages under this Respondent are not discharging any untreated sewage into Pawana river and has possibly taken maximum curative and preventive measures to stop water pollution. The Respondent has also taken effective remedies to stop the passing polluted water in the Pawana river and the details as mentioned below:

Zilla Parishad, Pune										
Swachh Bharat Mission (Rural)										
Villages related to Pawana River										
S r o a	Villages on the banks of River connecting to Pawana River			Population			Liquid Waste Management			Commen ts
	Taluk	Grampanchayat	Village Name	Name of the flow connecting Pawana River	As per 2011 Census	Approximate Current State of Population	Liquid Waste produced daily (in Litre)	Process Used for Liquid Waste Management Currently (Name of Process)	Information Regarding Proposed process/ Proposal For Liquid Waste Management	
1	2	3	4	5	6	7	8	9	10	11
1	Maival	Bebad Ohol	Pimpal Khunte		715	829	29651	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Community Level Leach Pit has been approved . A.S. & T.S. sanctioned, Lender

2	Maval	Bebad Ohol	Bebad Ohol	2928	3396	12142 4	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Process Level Communi- ty Level Leach Pit has been approved . A.S. & T.S. sanctione d, Tender Process Level
3	Maval	Dhama ne	Dhama ne	1982	2299	82194	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Communi- ty Level Leach Pit has been approved . A.S. & T.S. sanctione d, Tender Process Level
4	Maval	Godum bre	Godum bre	1069	1240	44331	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Communi- ty Level Leach Pit work is under process. Currentl y stopped due to Rain
5	Maval	Salumb re	Salumb re	1397	1621	57934	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Communi- ty Level Leach Pit work is under process. Currentl y stopped

6	Maval	Sangva de	Sangva de	1411	1637	58514	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	due to Rain Communi- ty Level Leach Pit work is under process. Currentl y stopped due to Rain
7	Maval	Yelase	Yelase	1248	1448	51755	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Communi- ty Level Leach Pit work is under process. Currentl y stopped due to Rain
8	Maval	Baur	Baur	1207	1400	50054	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Entire village covered under IWM Project
9	Maval	Baur	Brahm hanwad i	973	1129	40350	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Entire village covered under IWM Project
10	Maval	Kadadh e	Kadadh e	1500	1740	62205	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Entire village covered under IWM Project

1	1	Maval	Kothur ne	Kothur ne	1343	1558	55694	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Entire village covered under LWM Project
1	2	Maval	Parand wadi	Parand wadi	2317	2688	96086	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Entire village covered under LWM Project
1	3	Maval	Shivane	Sadaval i	590	684	24467	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Entire village covered under LWM Project
1	4	Maval	Shivane	Shivane	2067	2398	85718	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Entire village covered under LWM Project
1	5	Maval	Thugao n	Thugao n	982	1139	40724	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Entire village covered under LWM Project
1	6	Maval	Urse	Urse	3635	4217	15074 3	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Entire village covered under LWM Project

17	Maval	Malwandi Dhore	Malwandi Dhore	862	1000	35747	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit	Entire village covered under LWM Project Grey Water is connected to PCMC Sewage Treatment Plant. Work undergoing under PMRDA
18	Maval	Gahunje	Gahunje	4046	9125	326219	Sewage Treatment Plant	Sewage Treatment Plant	Work undergoing under PMRDA
19	Maval	Shirgaoan	Shirgaoan	1565	12500	446875	Sewage Treatment Plant	Sewage Treatment Plant	Work undergoing under PMRDA
20	Maval	Somatane	Somatane	5300	8512	304304	Sewage Treatment Plant	Sewage Treatment Plant	Work undergoing under PMRDA

12. The Respondent specifically states that, villages namely, Pimpal Khunte, Bebad Ohol, Dhamane, Godumbre, Salumbre, Sangvade, Yelase are managing the liquid waste in their respective villages by way of Kitchen Garden, Individual Level Soak Pit whereas Community Level Leach Pit has been approved and has got Administrative & Technical sanctions, the work is under Tender process level and some villages's work is currently stopped due to heavy rains.

13. The Respondent states that, villages namely, Baur, Brahmhanwadi, Kadadhe, Kothurne, Parandwadi, Sadavali, Shivane, Thugaon, Urse, Malwandi Dhore are currently managing their grey water/ liquid waste under Liquid Waste Management

Project i.e. by way of Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit.

14. The Respondent states that, villages namely, Gahunje, Shirgaon and Somatane are managing their liquid waste by way of Community Level Leach Pit, Kitchen Garden, Individual Level Soak Pit and The Sewage Treatment Plant work is under progress, which is undergoing under the PMRDA.
15. The Respondent states that, with respect to Pawana river, One project namely Pawana Project is there and the people of Pawana Project do not allow this respondent to enter into the riversides to use the water or also clean the riversides and also do not allow this respondent to carry out any project for preventing Pawana river from water pollution. This Respondent then too on its own positive responsibility has directed the 20 villages and respective Grampanchayats to take preventive measures for avoiding water pollution into Pawana river.
16. The Respondent says that this Respondent is not into violation of environmental laws and norms and is trying its best to keep the surroundings and river neat and clean away from water pollution and there is no harm to the river because of this Respondent. This Respondent will additionally provide funds for more sewerage tanks and S.T.P. plant to be provided in the respective Grampanchayats.
17. The Respondent states that the present admittedly as mentioned in application by the Applicant some parts of Grampanchayats falls under PMRDA and the PMRDA even after continuous follow up is not providing funds to the Respondent to develop the better remedies for stopping the water pollution and other developments. The PMRDA gets 50% of revenue from the Zilla Parishad i.e. Respondent No. 3, but then too PMRDA is negligible and irresponsible to take care of this Respondent prayers for providing funds and other developments for keeping the jurisdiction neat and clean and free from water pollution of this Respondent.
18. The Respondent says that if the Hon'ble Tribunal is pleased to dismiss the application no loss whatsoever nature shall be caused to the Applicant. Considering all the above circumstances the application is liable to be dismissed with heavy costs.

19. It is, therefore, prayed that-

- a) The application of the Applicant against this Respondent be dismissed with costs.
- b) Any other relief be granted in favor of this Respondent in the interest of justice.

PUNE

DATED: 20/08/2025



Adv. For Respondent

237



AFFIDAVIT

BEFORE THE NATIONAL GREEN TRIBUNAL (WEST ZONE)

Original Application No.154/2024 (WZ)

IN THE MATTER OF:

KRUNAL NARAYAN GHARE

APPLICANT

V/s

PUNE MUNICIPAL CORPORATION

AND OTHERS

RESPONDENTS

I, Mr. SHUBHAM CHINTAWAR, Age: 27 years, Occupation: Service, Address at: Panchayat Samiti Maval, Vadgaon Maval Tal.Maval Dist.Pune, the Extension Officer (Panchayat) i.e. Respondent No.3, do hereby take oath and state on solemn affirmation that:

That the contents of Paragraph No.1 to 19(a) and (b) of the reply of the application are true and correct to the best information and knowledge and as per my instructions the reply is drafted. I have read the reply/say and it is as per the correct information provided by me.

Whatever stated herein above is true and correct to the best of my knowledge, information and belief. The contents of the reply/affidavit are explained to me in Marathi by my advocate. In witness whereof, I have signed hereunder on this 20th day of August, 2025 at Pune.

BEFORE ME

Affiant

Affiant

Chintawar

ULKA BABASAHEB INGAWALE
NOTARY GOVT. OF INDIA
SHIVAJI NAGAR, PUNE - 05

(Mr, SHUBHAM CHINTAWAR)

20 AUG 2025

I know the affiant

Advocate

NOTED AND REGISTERED AT
SERIAL NUMBER 2344

2025

